ITEM NO.35 COURT NO.13 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15955/2026

[Arising out of impugned final judgment and order dated 05-05-2026 in CRLA No. 0818/1985 passed by the High Court of Judicature at Allahabad]

RAMAKANT **Petitioner(s)**

VERSUS

THE STATE OF U.P. **Respondent(s)**

Date : 31-08-2026 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s): Mr. Dharnidhar Jha, Sr. Adv.
Mr. Jayesh Gaurav, Adv.
Mr. Ishwar Chandra Roy, Adv.
Ms. Diksha Ojha, Adv.
Mr. Ranjan Nikhil Dharnidhar, AOR

For Respondent(s):

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard Mr. Dharnidhar Jha, learned Senior counsel for the petitioner.

2. Issue notice, returnable on 30.09.2026.

(ABHINAV KUMAR) **(CHETNA BALOONI)**
COURT MASTER (SH) **COURT MASTER (NSH)**

Signature Not Verified
Digitally signed by ABHINAV KUMAR
Date: 2026.09.01 16:09:36 IST
Reason: